

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No 24/TT/2011

Subject: Approval transmission tariff for Assets of (I) 400/220 kV Solapur S/S with 63 MVAR Bus Reactor along with Bays of LILO of Solapur- Karad, 2x 50 MVAR Reactors in Kolhapur Bays as Switchable Reactors (DOCO: 1.2.2011) (II) 400/220 kV ICT-I at Solapur S/S along with Bays (DOCO: 01.02.2011) & Combined Assets of 400/220 kV ICT-I and ICT-II at Solapur along with associated bays (Anti. DOCO: 1.3.2011) (Notional DOCO: 1.3.2011) under WRSS-II, Set B Scheme of Western Region for tariff block 2009-14 period.

Date of hearing: 16.2.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL

Respondents: Madhya Pradesh Power Trading Company Ltd., and 7 others

Parties present: Shri S.S Raju, Power Grid
Shri Pramod Chowdhary, MP Tradeco

The representative of the petitioner submitted that they are implementing the sub-station portion including the bay extension works (hereinafter the 'assets') under WRSS II Set B and the lines under the said scheme is being implemented by Western Region Transmission (Maharashtra) Pvt. Ltd. (WRTML). The scheduled date of completion of the assets as per the investment approval was July, 2010. As per the Implementation Agreement between the petitioner and the WRTML, the schedule COD of the Project B was 31.3.2010. In compliance with the direction of the Commission, the RCOD was revised to 31.12.2010. WRTML has requested for further extension of RCOD of Project B till September, 2011 which was taken as a Suo-Motu petition by the Commission. The petitioner in its affidavit dated 31.10.2010 has conveyed the status of readiness of various elements of WRSS-II Set 'B' and requested the Commission to allow to declare the RCOD prior to the revised RCOD indicated by WRTML. The

Commission in its order dated 31.12.2010 in Petition No. 296/2010 had observed that WRTML has a case for extension of RCOD for eight months in respect of Project B i.e. upto August, 2011. The representative of the petitioner submitted that the execution of the sub-station/bay extension was delayed for achieving alignment with the lines of WRTML.

2. The representative of the petitioner submitted that there is no cost over-run and requested to allow the tariff from the actual DOCO of the assets as claimed in the petition.

3. Representative of MPPTCL submitted that ICT-I and ICT-II are part of the WRSS-II, Set B scheme of the Western Region. The lines are yet to be commissioned by WRTML. Reactors were approved by the Standing Committee on Transmission Planning. Initially the reactors were not commissioned as the transmission line was not commissioned by the private developer. He submitted that either the delay should not be condoned or approval of the Standing Committee on Transmission Planning should be obtained for commissioning of the reactor. The representative of MPPTCL submitted that the Sholapur-Korad transmission line was already in use before the commissioning of this system and hence there was no need for the reactor.

4. The representative of the petitioner submitted that the Sholapur-Korad transmission line has a line length of 300 Km and therefore, reactors are required.

5. The Commission observed that there is an increase in cost of the "Auxiliary System" by around 85% and "Foundation for Structure" by around 220% and directed the petitioner to furnish the justification for the increase along with documentary evidence.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(T.Rout)
Joint Chief (Law)
29.2.2012